

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA
STARRED QUESTION NO.122
TO BE ANSWERED ON THE 19TH DECEMBER, 2018

ONE RANK ONE PENSION

*122. DR. SHASHI THAROOR:

Will the Minister of DEFENCE please be pleased to state:

- (a) whether the Justice Reddy Committee Report on One Rank One Pension (OROP) was submitted on October 26, 2017 and if so, the details thereof;
- (b) the specific steps taken by the Government for the implementation of OROP since the submission of the said report;
- (c) whether the Government has accepted or proposes to accept the demand for the annual revision of pensions provided to ex-servicemen;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

	<u>A N S W E R</u>	
MINISTER OF DEFENCE		(SMT. NIRMALA SITHARAMAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 122 FOR ANSWER ON 19.12.2018

(a) to (e): The Government has implemented One Rank One Pension (OROP) for Defence Forces Personnel with effect from 01.07.2014. As on 30.09.2017, a sum of Rs.10,795.4 crores has been released to 20,60,220 Defence Forces Pensioners / Family Pensioners in four instalments towards the arrears.

The Government appointed One Member Judicial Committee (OMJC) on OROP to look into anomalies, if any, arising out of implementation of OROP. The Terms of Reference of the Committee was as under:-

To examine and make recommendations on references received from the Central Government on the following matters:-

- (i) Measures for the removal of anomalies that may arise in implementation of the OROP Letter No.12(1)/2014/D(Pen/Pol)/Part-II, dated 7.11.2015.
- (ii) Measures for the removal of anomalies that may arise out of inter-service issues of the three forces due to implementation of OROP order *ibid*.
- (iii) Implications on service matters.
- (iv) Any other matter referred by the Central Government on implementation of the OROP or related issues.

In making its recommendations, the Committee shall take into account the financial impact of its recommendations.

The Committee submitted its report on 26.10.2016. An Internal Committee has been constituted by the Government to examine the recommendations of OMJC with respect to feasibility and financial aspects. Terms of reference of the Committee are as under:

- (i) To examine and analyse the recommendations of OMJC.
- (ii) To examine the feasibility of implementation of recommendations of OMJC.
- (iii) To work out financial implications.

The matter is under examination by the Committee.
